

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**RNA LIFESTYLE PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RNA Lifestyle Private Limited
2.	Date of incorporation of corporate debtor	21/04/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / <del>Limited Liability Identification No.</del> of corporate debtor	U51909MH2003PTC140062
5.	Address of the registered office and principal office (if any) of corporate debtor	RNA Corporate Park Next to Collector's Office, Kalanagar, Bandra (East), Mumbai, Maharashtra, India, 400051
6.	Insolvency commencement date in respect of corporate debtor	15-05-2026
7.	Estimated date of closure of insolvency resolution process	11-11-2026 (180 days from the Order date 15-05-2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) – Through its Director - Mr. Amrish Navinchandra Gandhi  <b>IBBI Reg. No.:</b> IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014.  <b>Email id:</b> <a href="mailto:ipe@npvca.in">ipe@npvca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 10 <sup>th</sup> Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054  <b>Process Email id:</b> <a href="mailto:cirp.rnallifestyle@npvinsolvency.in">cirp.rnallifestyle@npvinsolvency.in</a>
11.	Last date for submission of claims	29-05-2026 (14 days from receipt of the Order dated 15-05-2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:cirp.rnallifestyle@npvinsolvency.in">cirp.rnallifestyle@npvinsolvency.in</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI, has ordered the commencement of a corporate insolvency resolution process of the RNA Lifestyle Private Limited on 15-05-2026.

The creditors of RNA Lifestyle Private Limited are hereby called upon to submit their claims with proof on or before 29-05-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

*Amrish Navinchandra Gandhi*



**IPE- NPV Insolvency Professionals Private Limited  
Through its Director - Amrish Navinchandra Gandhi  
Appointed as Interim Resolution Professional  
In the matter of RNA Lifestyle Private Limited  
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021  
AFA Validity- 31.12.2026**

**Email for Correspondence: [cirp.rnalifestyle@npvinsolvency.in](mailto:cirp.rnalifestyle@npvinsolvency.in)**

**Date: 15-05-2026  
Place: Mumbai**

**TAMBOLI INDUSTRIES LIMITED**  
 CIN: L65993GJ2008PLC053613  
 Registered Office: Mahavir Palace, 8-A Kalubha Road, Bhavnagar, Gujarat- 364 002.  
 Phone: +91 8866541222 e-mail: direct1@tambolindustries.com website: www.tambolindustries.com

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES**

Pursuant to SEBI Circular No. HO/38/13/11(2) 2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of 1 year, from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization of physical securities which were sold/purchased prior to April 1, 2019. The said Special Window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended due to deficiency in the documents/process/or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Investors are encouraged to take advantage of this opportunity by furnishing the necessary documents to the Company's Registrar and Share Transfer Agent M/s. MCS Share Transfer Agent Ltd. at 201, 2nd Floor, Shatdal Complex, Opp. Bata Show Room, Ashram Road, Ahmedabad 380 009, Gujarat, India.

Place : Bhavnagar For Tamboli Industries Limited  
 Date : 15<sup>th</sup> May, 2026  
 Name: Vipul H. Pathak  
 Designation: Director and Chief Financial Officer  
 DIN: 09391337

**NOTICE**  
**SANJIVANI PARANTERAL LIMITED**  
 CIN: L24300MH1994PLC081752  
 Registered Office: 205,P.N.Kothari Industrial Estate, L.B.S. Marg, Bhandup (W), Mumbai - 400 078

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/MIRSD/DOS/3/CIR/P/2018/139 dated 6th November 2018 and SEBI Circular SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated 2nd July, 2025, a request has been received by the Company from Mrs. Urmila Agarwal, having address at Sarvottam, Reymond Shop, R-Block, Patna- 800001 to transfer the below mentioned securities held in the name of the security holder as detailed below, to his name. These securities were claimed to have been purchased by him and could not be transferred in his favour.

Folio No.	Name of the Solders & Address	Security Type Face Value	No. of Securities	Distinctive Nos. From To
001657	MALAY SINGH Annapurna Tea Co Chamdoria Patna 800008	SHARES, Face value Rs.10/-	400	4256801 - 4259000
0001660	BIPIN KISHORE Annapurna Tea Co Chamdoria Patna 800008	SHARES, Face value Rs.10/-	900	4260801 - 4261700
0001661	BIPIN KISHORE Sati Investment 603 Asiana Plaza Budh Marg Patna 800001	SHARES, Face value Rs.10/-	600	4261701 - 4262300
0001662	MADAN MOHAN AGARWAL Annapurna Tea Co Chamdoria Patna 800008	SHARES, Face value Rs.10/-	600	4262301 - 4262900

Any person who has a claim in respect of the above mentioned securities, should lodge such claim with the Company at its Registered Office within 30 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed to transfer the securities in favour of Mrs. Urmila Agarwal, without any further intimation.

Date: 15.05.2026  
 Place: Mumbai  
**SANJIVANI PARANTERAL LIMITED**

**NOTICE**  
**SANJIVANI PARANTERAL LIMITED**  
 CIN: L24300MH1994PLC081752  
 Registered Office: 205,P.N.Kothari Industrial Estate, L.B.S. Marg, Bhandup (W), Mumbai - 400 078

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/MIRSD/DOS/3/CIR/P/2018/139 dated 6th November 2018 and SEBI Circular SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated 2nd July, 2025, a request has been received by the Company from Mr. Mahabir Prasad, having address at Sarvottam, Reymond Shop, R-Block, Patna - 800001 to transfer the below mentioned securities held in the name of the security holder as detailed below, to his name. These securities were claimed to have been purchased by him and could not be transferred in his favour.

Folio No.	Name of the Solders & Address	Security Type Face Value	No. of Securities	Distinctive Nos. From To
0001663	MADAN MOHAN AGARWAL Sati Investment 603 Asiana Plaza Budh Marg Patna 800001	SHARES, Face value Rs.10/-	900	4262901 - 4263800

Any person who has a claim in respect of the above mentioned securities, should lodge such claim with the Company at its Registered Office within 30 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed to transfer the securities in favour of Mr. Mahabir Prasad, without any further intimation.

Date: 15.05.2026  
 Place: Mumbai  
**SANJIVANI PARANTERAL LIMITED**

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TRIG DETECTIVES PVT LTD**

S.No.	RELEVANT PARTICULARS	Details
1.	Name of corporate debtor	Trig Detectives Private Limited
2.	Date of incorporation of corporate debtor	30/12/1963
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai 1
4.	Corporate Identity No. of corporate debtor	U74920MH1983PT03121
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 3,4,5,6, Shiladbe Co-Op Hsg Soc Ltd, Opp Indian Oil Nagar, D N Nagar, Anchari, West, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	13/05/2026
7.	Estimated date of closure of insolvency resolution process	09/11/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Deepali Jinesh Parekh Registration no: IBI/IFA-001/IP-P-02280/2024-2025/14439
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ca.deepaliparek@gmail.com Add: 702, Mithia Building, Near Karthi Kingdom Near Vidyalay Bus Depot, Vidyalay (west), Mumbai, Maharashtra, 400066
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Tp.trip@gmail.com Add: C-23 Satyam Shopping Center, MG Road, Ghatkopar East, Mumbai-400077.
11.	Last date for submission of claims	27/05/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads Physical Address: C-23 Satyam Shopping Center, MG Road, Ghatkopar East, Mumbai -400077

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Trig Detectives Private Limited on May 13, 2026. The creditors of Trig Detectives Private Limited, are hereby called upon to submit their claims with proof on or before May 27, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof by person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16-05-2026  
 Place: Mumbai  
 Registration no. - IBI/IFA-001/IP-P-02280/2024-2025/14439  
 AFA Certificate No. - AA1/14439/02/300627/109286  
 AFA Valid - 30-Jun-27

**CENTRAL RAILWAY**  
 BHUSAWAL DIVISION  
**E-TENDER NOTICE NO. BSL-STORE-93265640**  
 Date: 13/05/2026

Central Railway, Sr. Divisional Materials Manager, Bhusawal TENDER No.: 93265640 1) का = 185 Set. **OPENING DATE:** 15/06/2026 at 11:30 Hrs. **Brief description:** Supply and Configuration of Digital Trans-receiver Handheld 5-Watt VHF Set with Keypad and display along with OEM approved rechargeable battery along with spare compatible battery, Quick Battery Charger, Helical Antenna and Belt clip conforming to RDSO. Specification No. RDSO/SPN/TC/107/ 2018 Version 2.1

Note:- The Details of this Tender is available on Rly. Site [www.ireps.gov.in](http://www.ireps.gov.in)

TRAVEL SAFELY, AVOID FOOTBOARD TRAVELLING

**Regd. Off: 9th Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com**

**POSSESSION NOTICE FOR IMMovable PROPERTY AS PER RULE 8(1) AND APPENDIX-IV**

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against each account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the properties which will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number(s)	Name of Borrower/ Co-borrower/ Guarantor(s)/ Legal Heirs	Date of Demand Notice	Amount as on Date in Demand Notice	Date of Possession Taken Type of Possession	Description of the Property/ies Mortgaged
NHL/RCKN/032 5/163740 B.O.: Chakan	Mr. Govind Shivaji Shivarkar (Borrower) & Ms. Sarika Govind Shivarkar (Co-Borrower)	07-11-2025	Rs.12,95,118/- (Rupees Twelve Lakhs Niner Five Thousand One Hundred Eighteen Only) as on 07-11-2025	11-05-2026 Physical	All that Part and Parcel of Flat No.505, GAT No.226, 5th Floor Old GAT No.1246, Bhayalaxmi Apartment Sq.Feet, Pune, Pune Nagar Road, Pune, Pune Road, Pune, Maharashtra, India, 412207.

Dated: 16-05-2026 | Place: Pune, Maharashtra Sd/- Authorized Officer, PNB Housing Finance Limited

**बैंक ऑफ बड़ोदा**  
**Bank of Baroda**

Bank of Baroda, Koparkhairne Branch: Plot No. 380, Sector No. 19 C, Koparkhairne, Opp Gyan Vikas School Navi Mumbai - 400709. Tel: 022-27542480 E-mail: kopark@bankofbaroda.bank.in

**POSSESSION NOTICE (For Immovable Property/ies)**

Whereas, the undersigned being the Authorised Officer of Bank of Baroda, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 01-07-2025 calling upon the borrower Mr. Aniket Anil Mohile & Dr. Swarasa S. Paranjape to repay the amount mentioned in the notice Rs. 54,29,038.71 (Rupees Fifty Four Lac Twenty Nine Thousand Thirty Eight And Paise Seventy One Only) less recovery, together with further/true interest @ 15% with monthly rest w.e.f. 01.07.2025 and incidental expenses, costs & charges etc. incurred and to be incurred within 60 days from the date of receipt of the said notice. The borrower/mortgagor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and public in general that the undersigned being the authorised officer of Bank of Baroda has taken Physical Possession of the property as described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this 12<sup>th</sup> day, May of the year 2026.

The Borrowers/Mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank Of Baroda, Koparkhairne Branch for an amount of being Rs. 54,29,038.71 (Rupees Fifty Four Lac Twenty Nine Thousand Thirty Eight And Paise Seventy One Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Secured Assets**

Equitable Mortgage of Flat No. 1204 phoenix Nest CHS Ltd Plot No. 16 sector 17 Kalamboli, Tal - Parvel Dist - Raigadh.

Date: 12-05-2026  
 Place: Kalamboli  
 Rupesh Kumar  
 Authorised Officer  
 Bank of Baroda

**BEFORE THE HON'BLE COURT OF ADDL. SMALL CAUSES COURT, MAYO HALL UNIT, AT BENGALURU. C.Y. No. 55831/2021 (SCCH-19) PROCLAMATION BY WAY OF PAPER PUBLICATION**

WHEREAS, a complaint has been made before me against A-2 Sri. Rohit Ashok Jindal, Director, Shree Bhimeshwari Ispat Private Limited, Office No. 3, 4th Floor, The Metroplex Building, Next to Inox Theater, Bund Garden Road, Pune, Maharashtra 411001 and against A-3 Sri. Ashok Kumar Sanwarial Jindal, Director, Shree Bhimeshwari Ispat Private Limited, Office No. 3, 4th Floor, The Metroplex Building, Next to Inox Theater, Bund Garden Road, Pune 411001, Maharashtra. And warrant of arrest thereupon issued has returned that the said accused person is not found and whereas it has been shown to my satisfaction that there is no chance of securing the said accused. Hence, we are publishing this proclamation in the newspaper "LOKSATTA" and "FINANCIAL EXPRESS".

Proclamation is hereby made that the Accused are required to appear before this Court to answer the said complaint on the 16th of June 2026.

By Order of Court, Sheristadar  
 Court of Small Causes, Mayo Hall Unit, Bangalore  
 Date: 15/05/2026, Place: BENGALURU

**Motilal Oswal Home Finance Limited**  
 Corporate Office : Motilal Oswal Tower, Rahimullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. Email :- hquery@motilalooswal.com. CIN Number :- U65923MH2013PLC248741

**DEMAND NOTICE**

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of Motilal Oswal Home Finance Limited (MOHFL) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below.

Sr. No.	Loan Agreement No./Name of the Borrower(s) / Co-Borrower(s) / Co-Appllicant Name / Guarantor Name	Date of Demand Notice/ Outstanding	Description of the Immovable Property
1	LAN - LXPAL00315-160009533 Borrower : Hemant Hari Ghanekar Co-Appllicant 1 Harshali Hemant Ghanekar	06-05-2026 / Rs. 2,59,308/- (Rupees Two Lac Fifty Nine Thousand Three Hundred Eight Only)	Flat No B 401, Fourth Floor Area Adm about 31.13 Sq Mtrs In The Building Knowns As Siddhi Heights Constructed On The Survey No 178 Situated At Village Naringi, Taluka Vasai, Dist Palghar.
2	LAN - LXXAI01216-170040856 Borrower : Sandhya Rupesh Belose Co-Appllicant 1 Rupesh Ramesh Belose	06-05-2026 / Rs. 11,03,121/- (Rupees Eleven Lac Three Thousand One Hundred Twenty One Only)	Flat Bearing No. 103, On 1st Floor, Having Area Admeasuring 305sq. Ft. Le. 28.34 Sq. Meters Built Up. In The Building Known As "Vastu Narayan Plaza", Constructed On Land Bearing C.T.No. 644, Lying Being And Situated At Mauje Village Kalher, Taluka Bhiwandi, Dist. Thane, Within The Limits Of Kalher Grampanchayat, Talathi Saja Kalher, Sub Registration District And Taluka Bhiwandi, Registration District And Sub District Thane.
3	LAN - LXVIR00315-160020412 Borrower : Puran Mal	06-05-2026 / Rs. 9,48,380/- (Rupees Nine Lac Forty Eight Thousand Three Hundred Eighty Only)	Flat No. 306.A Area 32 Sq Mtrs, 3rd Floor, Prathamesh Complex, Bldg. No.3, Survey No 61, Hissa No 04, Adm Hr. O-36-7, Sahakar Nagar, Phoolpada, Virar (E), Dist. Palghar.
4	LAN - LXPAL00116-170034030 Borrower : Suresh Sukumar Manakkal Co-Appllicant 1 Sapna Suresh Manakkal	06-05-2026 / Rs. 14,65,174/- (Rupees Fourteen Lac Sixty Five Thousand One Hundred Seventy Four Only)	Flat No 301, On The Third Floor, Area Admeasuring About 595 Sq. Ft. Built Up Area And Open Terrace Area 133 Sq. Ft. Built Up Area In The Building Known As "John Villa", Constructed On Land Bearing Survey No. Gaothan 1.5 Gunthe, Situated At Village Maan (Surya Prakalp), Taluka & District Palghar.
5	LAN - LXPEN00316-170049341 Borrower : Ganesh Tipu Pawar Co-Appllicant 1 Ganesh Pawar	06-05-2026 / Rs. 9,20,287/- (Rupees Nine Lac Twenty Thousand Two Hundred Eighty Seven Only)	Flat No. 302, On The Third Floor, Area Admeasuring About 58.82 Sq. Mtrs. Le.633.00 Sq.ft. Built Up Area. In The Building Known As "Laxmi Complex, Constructed On Survey No.3, Hissa No.3 A 5, Situated At Village Rees, Taluka Khatlapur, District Raigad.
6	LAN - LXPAN01517-180067429 Borrower : Richard Nelson Rao Co-Appllicant 1 Nelson Prabhakar Rao	06-05-2026 / Rs. 13,52,424/- (Rupees Thirteen Lac Fifty Two Thousand Four Hundred Twenty Four Only)	Flat No. 204, Admeasuring 660 Sq.ft., Built Up Area On 2 Floor In A Building Known As Vinayak Darshan,Lying Being At Survey No.17, Hissa No.17 (Part), Survey No.17, Hissa No.8 (Part), Survey No.18, Hissa No.2(Part), Admeasuring 489.03 Sq.mtrs; Plot No.10, And Situated At Mauje Nandivil Chanchand, Ravikiran Co-Operative Housing Society Ltd; Dombivli East, Taluka Kalyan, District Thane.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that MOHFL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, MOHFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. MOHFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), MOHFL is also free to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the MOHFL. This remedy is in addition and independent of all the other remedies available to MOHFL under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) is restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29) of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Maharashtra Sd/-  
 Date : 16.05.2026 Authorised Officer  
 Motilal Oswal Home Finance Limited

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF G. S. CONSTRO & INFRA PRIVATE LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	G. S. CONSTRO & INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/10/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai (RoC - Mumbai)
4.	Corporate Identity No. of corporate debtor	U45202MH2010PTC208912
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 301, 3rd Floor, Divine Tej, Opp. Kilbil School, Thattar Marg, College Road, Nashik, Maharashtra - 422005
6.	Date of closure of Insolvency Resolution Process	12/05/2026 (Date of order of Hon'ble NCLT, Mumbai Bench, Court-V)
7.	Liquidation commencement date of corporate debtor	12/05/2026 (Order received on 14/05/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ashok Mittal Regn. No.: IBI/IFA-001/IP-P-02549/2021-2022/13889
9.	Address and e-mail of the liquidator, as registered with the Board	Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra - 400063 Email: ashokmittal2020@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra - 400063 Email: liq.gsconstro@gmail.com
11.	Last date for submission of claims	11/06/2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-V has ordered the commencement of liquidation of G. S. Constro & Infra Private Limited on 12/05/2026 (Order received on 14/05/2026). The stakeholders of G. S. Constro & Infra Private Limited are hereby called upon to submit their claims with proof on or before 11/06/2026, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/- Mr. Ashok Mittal  
 Liquidator in the matter of  
 G. S. Constro & Infra Private Limited  
 Regn. No.: IBI/IFA-001/IP-P-02549/2021-2022/13889  
 AFA No.: AA1/13889/02/1126/108577  
 Valid till: 31/12/2026

Date: 16/05/2026  
 Place: Mumbai

**CPS SHAPERS LIMITED**  
 (Formerly known as CPS Shapers Private Limited)  
 CIN: L18199MH2012PLC231749

Regd. Office: 201-204 2nd Floor Swamini Industrial Estate No.3, Opp. Varun Industries, Nanal Nagar, Waliv, Vasai East, Thane 401 208, Maharashtra, India. Tel: 0250 24510012, 3246049

Email: cs@dermaar.com.in | Website: www.cpsshapersltd.com

**NOTICE OF EXTRA ORDINARY GENERAL MEETING THROUGH VIDEO CONFERENCING (VCM)**

1. Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Members of the Company will be held on Friday, the 12th day of June, 2026 at 04.00 P.M. through Video Conferencing (VCM) Other Audio Visuals means (OAVM) pursuant to applicable provisions of the Companies Act, 2013 read with General Circular No. 03/2025 dated 22 September 2025 issued by the Ministry of Corporate Affairs ("the MCA") read along with prior connected circulars issued by MCA in this regard ("the MCA Circulars"), Regulation 44 and other applicable regulations of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the SEBI Listing Regulations") including any statutory modification(s), thereof for the time being in force, Circular no SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated 07th October, 2023 and SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 dated October 3, 2024 (in continuation to the circulars issued earlier in this regard), to transact the business as set out in the Notice convening the EGM.

2. The Company has entered into an arrangement with Bigshare Services Private Limited for facilitating conduct of the EGM through VCM/OAVM. Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the company is also providing the remote e-voting and e-voting facility through Bigshare Services Private Limited.

3. Electronic copies of the Notice of the EGM of the Company will be sent to all the Members whose email addresses are registered with the Company's Depository Participant(s). Notice of the EGM will also be available on the Company's website i.e. www.cpsshapersltd.com & Website of Stock exchange i.e. www.nseindia.com. Members can join and participate in the EGM through VCM/OAVM means only.

4. The instructions for joining the EGM and the procedure for remote e-voting or for casting vote through the e-voting system during the EGM, will be provided in the notice of the EGM which will be sent to the shareholders along with login credentials. Members participating through VCM/OAVM means shall be counted for the purpose of reckoning quorum under Section 103 of the Companies Act, 2013. The details will also be made available on the website of the Company.

5. Members holding shares in Demat mode are requested to register/update their email addresses with the relevant Depository Participant(s).

6. Members holding shares in physical form and who have not registered their email addresses with the Company are requested to update their email addresses with the Company's Registrar and Share Transfer Agent (RTA), Bigshare Services Private Limited at investor@bigshareonline.com, by sending scanned copy of the following documents:

- Assigned request letter mentioning your name, folio number and complete address;
- Scanned copy of Share Certificate (front & back);
- Self-attested scanned copy of the PAN Card;
- Self-attested scanned copy of any document (such as AADHAR Card, Driving License, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.

For CPS Shapers Limited (Formerly known as CPS Shapers Private Limited) Sd/-  
 Servejeet Singh  
 Company Secretary & Compliance Officer  
 Membership No.: A65435

Date: 16.05.2026  
 Place: Vasai

**IMPORTANT**

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**Bandhan Bank**  
 Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedbad-6. Phone: +91-26421671-75

**SYMBOLIC POSSESSION NOTICE**

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the Borrowers on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the Public in general and in particular the Borrowers that the undersigned has taken the Symbolic Possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), guarantor & Loan Account Nos.	Description of the property mortgaged (Secured assets)	Date of Demand Notice / Date of NPA	Date of Symbolic Possession Notice	Amount O/s as on date of demand notice
Kuldeep Rajaram Shukla, Abhishek Kuldeep Shukla 2000310003130	All that piece and parcel of Flat No.3, C Wing, Ground Floor, Pooja Plaza in Poosha Township, Type 2, Building No.1, Bearing Gt No.112, Village-Beteagaon, Behind Tata Project, Boisar East, Tal-Palghar, Maharashtra-401501. On or towards North : As per Plan, On or towards East : As per Plan, On or towards west : As per Plan, On or towards south : As per Plan	18 November 2025 / 03.August 2023	11 May 2026	Rs.11,25,235.10/- (As on 11 November, 2025)

Place : Maharashtra, Date : 16 May 2026  
 Authorised Officer, Bandhan Bank Limited

**केनरा बैंक Canara Bank**  
 A Govt. of India Undertaking

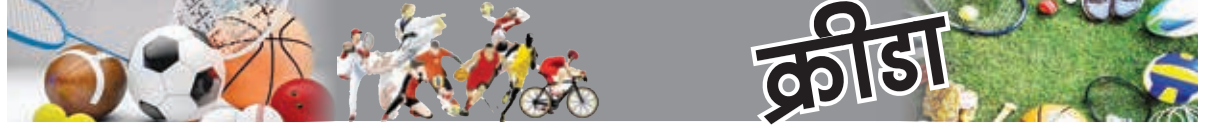
Canara Bank VADA(4640) BRANCH  
 Address: Guari Complex No.2, Khandeshwari Naka, Bhiwandi Wada Road, PALGHAR 421303. Email- cb4640@canarabank.com Phone No 8655963421

**Appendix IV**  
**POSSESSION NOTICE**  
 [Rule-8 (1)]  
 (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the Canara Bank VADA BRANCH DP Code 4640 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 18.12.2024 and calling upon the borrower/mortgagor/guarantor Shri. Manish Rattibhan Chauhan (Borrower and Joint Mortgagor) and Smt. Reshama Chauhan (Co-Borrower and Joint Mortgagor) to repay the amount due is Rs.20,10,656.00 (Rupees Twenty Lakh Ten Thousand Six Hundred Fifty Six Only) as on date 17.12.2024 together with further interest and other costs within 60 days from the date of receipt of the said notice. The Borrower/Mortgagor/Guarantor having failed to repay the amount, Notice dated 19.03.2025 was issued U/S 13(4) of SARFAESI Act, 2002 r/w Rule 8 of SARFAESI Rules, 2002 to the Borrower/Mortgagor/Guarantor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below. Pursuant to the above, the Authorised Officer had approached the Court of Hon'ble Additional Chief Judicial Magistrate at Thane under Cr.M.A.No.1804/2025, Seeking Physical Possession of the Secured Asset. The Hon'ble Additional Chief Judicial Magistrate at Thane vide Order Dated. 20.01.2026 directed the, "Court Commissioner Advocate Shri. Yogesh Vijaykant Dixit" to take Physical Possession of the Secured asset and handover to the Authorised Officer of the Bank. In furtherance to the Orders of The Hon'ble Additional Chief Judicial Magistrate at Thane "Court Commissioner Advocate Shri. Yogesh Vijaykant Dixit" had taken Physical Possession on 13.05.2026 and handed over to the undersigned and hence the Borrower in particular and the public in general are hereby cautioned not to trespass or damage the property which is presently under the Physical Possession of Canara Bank VADA BRANCH DP Code 4640 and any such harm/damage/trespass caused if any shall invite Criminal action on such miscreants/respasser.

**Description of the Immovable Property**

Residential Property:  
 All that part and parcel of Flat No. C/204 (Rera Carpet adm.30.29 sq. mtrs. & 4.27 sq. mtrs.(Balcony Area), 2nd Floor, C-Wing, "Mann Complex", Navali, Palghar-401404, situated at land bearing Gt. No. 122/S.No.37/6 and 39P, Plot No. 12, 13 of Village Navali via Surya Prakalp, Taluka & District Palghar, Standing in the name of Shri Manish Rattibhan Chauhan / Shri. Rattibhan Chauhan (Borrower and Mortgagor) & Smt. Reshama Chauhan / Shri. Manish Rattibhan Chauhan (Co-Borrower and Mortgagor) & Smt. Reshama Chauhan of the Property: North - B Wing; South -



# लखनौ संघाचा ७ विकेट राखून सहज विजय मिचेल मार्शच्या वादळी खेळीपुढे चेन्नई गारद



लखनौ

मिचेल मार्श (९०) यांच्या वादळी फलंदाजीच्या बळावर आज लखनौ सुपर जायंट्सने चेन्नई सुपर किंग्सवर ७ विकेट आणित २० चेंडू शिखळ करवून सहज विजय मिळवला. या सहात्या पराभवासह चेन्नईचा आयपीएलच्या प्लेऑफमध्ये जाण्याचा मार्ग कठीण झाला आहे. लखनौच्या भारतरत्न श्री अटलबिहारी वाजपेयी एकना क्रिकेट स्टेडियमवर झालेल्या आयपीएलच्या ५९ व्या सामन्यात चेन्नईने दिलेल्या १८७ धावांचे आव्हान लखनौने ३ गडी गमावून १६.४ षटकांत गाठले. लखनौ संघाचा हा चौथा विजय आहे. मात्र लखनौ याआधीच प्लेऑफच्या शर्यतीतून बाहेर पडला आहे.

त्यामुळे चेन्नईची अवस्था ५.३ षटकांत २ बाद ३६ धावा अशी केली. कार्तिक शर्माच्या उर्विल पटेललाही फारसे काही करता आले नाही. त्याला आकाश सिंगने तंबूत धाडले. कार्तिक शर्मा आणि डेवॉल्ड ब्रेविस यांनी सावध फलंदाजी केली आणि चेन्नई १४.४ षटकांत ३ बाद १२२ धावांवर पोहोचताच डेवॉल्ड ब्रेविसला २५ धावांवर शहबाज अहमदने झेलबाद केले. मात्र कार्तिक एका बाजूने आक्रमक फलंदाजी करत होता. त्याने संधाला १५.५ षटकांत ४ बाद १४२ धावांवर पोहोचवले. मग तो ४२ चेंडूत ५ षटकार आणि ६ चौकारांसह ७१ धावा करून बाद झाला. मग शिवम दुबेने १६ चेंडूत नाबाद ३२ आणि प्रशांत वीरने १० चेंडूत नाबाद १३ धावा केल्यामुळे चेन्नई निर्धारित षटकांत ५ बाद १८७ धावांपर्यंत पोहोचला. या धावसंख्येचा पाठलाग करताना लखनौचे सलामीवीर मिचेल मार्श आणि जोश इंग्लिस यांनी चेन्नईच्या गोलंदाजांवर सुरुवातीपासून हल्ला चढवला. या जोडीने १०० धावांचा टप्पा ७.२ षटकांत गाठून विजयाचा पाया रचला. मार्शने फक्त २१ चेंडूत अर्धशतक पूर्ण केले. जोश इंग्लिसला ३६ धावांवर मुकेश चौधरीने बाद केले. त्यापाठोपाठ मिचेल मार्श धाववित झाला. त्याने ३८ चेंडूत ७ षटकार आणि ९ चौकारांसह ९० धावा केल्या. निकोलस पून आणि अब्दुल समद यांच्यासमोर विजयासाठी ४२ चेंडूत ५० धावांची गरज होती. एक षटकार मारल्यानंतर समदचा त्रिफळा उडाला. मुकुल चौधरी (१३) आणि निकोलस (३२) यांनी शेवटी ३१.६ षटकांत गाठून विजयी आकाड गाठून दिला.

# पाकिस्तानचा पुळका कशासाठी?

देशाला स्वातंत्र्य मिळून ७७ वर्षे होत आहेत. १९४७ ला झालेली देशाची फाळणी ही केवळ देशाचे तुकडे करणारी ठरली नाही तर भारताच्या सुरक्षिततेपुढे कायमचे प्रश्नचिन्ह निर्माण करणारी ठरली म्हणूनच आज ७७ वर्षांनंतर भारताची पाकिस्तानबरोबर सर्वाधिक युद्ध झाली. किंबहुना सगळी चारही युद्ध ही पाकिस्तानकडूनच लादली गेली. याचा अर्थ पाकिस्तानला भारताबरोबर अगदी फाळणीपासूनच संवाद नकोच होता. कायम संघर्षच हवा होता. बॅरिस्टर जिंजांनीसुद्धा स्वतंत्र पाकिस्तानची मागणी करताना देशात अनेक भागांमध्ये हिंदू-मुस्लीम दंगे घडवून आणण्यालाच प्रोत्साहन दिले होते. एवढेच नव्हे तर भारतात मुस्लिमांसाठी स्वतंत्र मतदारसंघ असावेत, असादेखील वांस्वार आग्रह धरला होता. पूर्णपणे विभाजनवादी, राष्ट्रविघातक मानसिकतेतूनच पाकिस्तानचा जन्म झाला. आणि तीच प्रवृत्ती गेली ७७ वर्षे कायम राहिली. या काळातच झालेले दहशतवादी हल्ले आणि काश्मिरला भारतापासून तोडण्यासाठी खेळली गेलेली सगळी छुपी युद्ध ही पुन्हा भारताचे विभाजन करणारीच कारस्थान होती. अजूनही पाकिस्तानने आपली ही दहशतवादी आणि हिंसाचारी प्रवृत्ती सोडलेली नाही. अगदी ताच्या पहलगाम हल्ल्यापासून ते दिल्लीत झालेल्या बॉम्बस्फोटापर्यंत किंवा अगदी दोन दिवसांपूर्वीच पुण्यातल्या हडपसर भागात कामधेनू रुग्णालयाजवळ सापडलेले जिवंत बॉम्बच्या प्रकारापर्यंत पाकिस्तानचे षडयंत्र चालू असल्याचेच सिद्ध होते. एवढेच नव्हे तर गेल्या काही वर्षांत लव्ह जिहादच्या माध्यमातून सुरू झालेले धर्मातराचे षडयंत्र भारतातल्या धर्मांध प्रवृत्तीचेच निदर्शक ठरते. इथल्या सामान्य मुस्लिमांशी जिथे संवाद साधणे कठीण होते तिथे पाकिस्तानमधल्या सर्वसामान्य माणसांबरोबर संवाद किंवा चर्चा करण्याची राष्ट्रीय स्वयंसेवक संघाची भूमिका आश्चर्यकारक म्हणावी लागेल. राष्ट्रीय स्वयंसेवक संघाचे सहकार्यवाह दत्तात्रय होस्बाले यांनी पाकिस्तानबरोबरची चर्चेची द्वारे खुली ठेवावीत, असे विधान केले आहे. ते काहीसे धक्कादायक ठरते. हा सगळा प्रकार म्हणजे पाकिस्तानचे अनावश्यक लाड किंवा त्या फुटीस्तावादी मानसिकतेला महत्त्व देण्याचाच प्रकार ठरतो. संधाला पाकिस्तानबरोबर चर्चा करण्याचा हा पुळका देण्याचे नेमके कारण काय हेदेखील समजले पाहिजे. आज भारताच्या प्रत्येक व्यक्तीच्या मनामध्ये पाकिस्तानविरोधात प्रचंड संताप, राग आणि असंतोष आहे. हा देश कोणत्याही प्रकारचे संबंध ठेवण्याच्या लायकीचा नाही. कारण या देशाला अशा मूलभूत प्रयत्नांचे महत्त्वही कळत नाही आणि काही किंमतही वाटत नाही.

चारशे सैनिकांना हौतात्म्य पत्करावे लागले. आतापर्यंत काही हजार सैनिकांना या पाकिस्तानच्या दौऱ्याचे बळी व्हावे लागले आहे. शिवाय देशभरात किमान दहा हजार निष्पाप नागरीकांना दहशतवादी हल्ल्यांमध्ये जीव गमवावे लागले आहेत. गेल्या ७७ वर्षांतल्या पाकिस्तानच्या या क्रौर्यांचे शेकडो प्रकार भारत अनुभवत आला आहे. २६/११ चा मुंबईवर झालेला दहशतवादी हल्ला हा तर भारतात घडून दोनशे लोक मारण्याचा सर्वात धक्कादायक प्रकार होता. त्यावेळीसुद्धा भारताने संयमाची भूमिका घेतली आणि युद्ध टाळून संवाद साधण्याचाही प्रयत्न केला होता. परंतु त्याला यश आले नाही. आपल्या नसानसामध्ये क्रूरता भिनलेल्या या देशाशी खूप सौहार्दपूर्ण संबंध कधीच निर्माण होऊ शकणार नाहीत. उलट 'ठकासी व्हावे महाठक' या न्यायाने पाकिस्तानला वठणीवर आणता येऊ शकते. अगदी अलिकडच्या पहलगाम हल्ल्यानंतर पंतप्रधान मोदींनी राबवलेले ऑपरेशन सिंदूर हीच पाकिस्तानच्या क्रूरपणावरचे उत्तर ठरते. आंतरराष्ट्रीय राजकारणात किंवा परराष्ट्रीय धोरणांमध्ये संवाद किंवा चर्चेला नेहमीच प्राधान्य असते याची जाणीव पंतप्रधान मोदींना आणि उल्कट परराष्ट्र धोरण राबवणाऱ्या परराष्ट्र मंत्री जयशंकर यांना आहे. अशा परिस्थितीत पाकिस्तानबरोबर किमान पुढची दहा वर्षे तरी चर्चा वगैरे करण्याची गरज उरत नाही. उलट पाकव्याप्त काश्मीर मिळवण्यासाठी भारताने अधिक आक्रमक होण्याची गरज आहे. संवादातून काही साध्य होणार नाही आणि पाकिस्तानच्या क्रौर्याला संघर्षाशिवाय दुसरा पर्याय नाही.

**अडवाणींच्या विधानाला झालेला विरोध**  
गेल्या दहा वर्षांतसुद्धा ऊरी, पठाणकोट या लष्करी तळांवरचे अत्यंत भयंकर हल्ले आणि आताचा धर्म विचारून हिंदू पर्यटकांना गोळ्या घालण्याचा क्रूरपणा हा पाकिस्तानबरोबरचे सगळे संबंध संपुष्टात आणण्याचा शेवटचा प्रकार होता. म्हणूनच पंतप्रधान मोदींना पाकिस्तानला होणारा सिंधू नदीचा पाणीपुरवठा बंद करण्याची घोषणा करावी लागली. पाकिस्तानबरोबरचे आर्थिक संबंध तोडावे लागले. आजही पाकिस्तानच्या क्रिकेटपटूंना भारतत पाय ठेवू द्यायचा नाही अशीच लोकांची मानसिकता आहे. ज्या काश्मीर फाईल्स चित्रपटात काश्मिरी पंडितांचे भयंकर हाल याच पाकिस्तानपुरस्कृत दहशतवादाने केलेल्या लोकांना पाहायला मिळाले. लाखो काश्मिरी पंडितांना आपली जन्मभूमी सोडून निर्वासित व्हावे लागले. ज्या काश्मिरला देशाचे नंदनवन समजले जाते. ते काश्मीर गेली चाळीस वर्षे हिंसाचार आणि दहशतीच्या आगीत अक्षरशः होरपळून निघाले अशा एक ना अनेक वेदनांचे चटके भारताने सहन केलेले आहेत. त्या देशाबरोबर चर्चा करण्याचे कारण उरत नाही. लालकृष्ण अडवाणी ज्यावेळी पाकिस्तानच्या दौऱ्यावर गेले होते त्यावेळी जिना हे राष्ट्रवादी नेते होते. अशा प्रकारचे विधान केले त्यांच्या या विधानावर समस्त संघ परिवाराने प्रचंड संताप व्यक्त केला होता. गेल्याच आठवड्यात पाकिस्तानचे लष्कर प्रमुख मुनिर यांनी जाहीरपणे भारताला कायमचा धडा शिकवून असे प्रक्षोभक विधान केले होते. असे विषारी फुल्कार टाकणाऱ्या साधांशी संवाद होऊ शकत नाही. त्यांना त्यांच्या पापांची संघर्षातूनच कठोर शिक्षा दिली पाहिजे.

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★ **कृती** : सर्वप्रथम गॅस लावून घ्या. गॅस मध्यम ठेवून त्यावर एका जाड तळाच्या पॅनमध्ये तेल गरम करा आणि त्यात लसूण, जिरे, लाल मिरची आणि आले घाला. मिश्रणाचा वास येईपर्यंत तळा. कांदा आणि हिरवी मिरची घालून कांदा गोल्डन ब्राऊन होईपर्यंत परता. धनेपूड, हिंग, हळद, मीठ, काश्मिरी तिखट, गरम मसाला आणि कसुरी मेथी घालून मिकस करा. सुमूंग येईपर्यंत ढवळत असताना सर्व मसाले तळून घ्या. बेदाणे आणि कढीपत्ता घालून चांगले मिसळा. दही घालून परतावे. गॅस बंद करा. ताच्या कोथिंबीरने सजवा आणि गरमागरम सर्व्ह करा. ही दही तिखारी भात, भाकरी किंवा चपाती बरोबर खाऊ शकता.

# फुटबॉल विश्वचषकासाठी फ्रान्सचा संघ जाहीर! एम्बापेकडे कर्णधारपद

११ जूनपासून सुरू होणाऱ्या फिफा फुटबॉल विश्वचषकासाठी आज फ्रान्सने २६ सदस्यांचा संघाची घोषणा केली. २०२२ च्या कतार विश्वचषकाच्या अंतिम सामन्यात ३ गोल करणाऱ्या किलियन एम्बापेला या संघाचे कर्णधारपद सोपवण्यात आले. प्रशिक्षक डिडिएर डेसचॅम्पेने एक मजबूत फॉरवर्ड लाइन तयार केली. यामध्ये किलियन एम्बापे याच्यासह उस्मान डेम्बेले आणि युवा स्टार डेसिरे इूप या खेळाडूंसारखी नावे आहेत. उपविजेता फ्रान्स तिसरा विश्वचषक जिंकण्याच्या इराद्याने मैदानात उतरेल.

# मल्लखांब योगदानाबद्दल देवल दाम्पत्याचा गौरव

मल्लखांब खेळात दिलेल्या मोठ्या योगदानासाठी बोरिवलीतील सर्वद फाउंडेशनफॉर राष्ट्रीय मल्लखांबपटू आणि प्रशिक्षक आशिष संघिता देवल दाम्पत्यांचा राज्यस्तरीय सर्वद स्टार पुरस्कार देऊन गौरव करण्यात आला. ३८० अर्जांची छाननी करून ३० जणांची या पुरस्कारासाठी निवड केली. त्यामध्ये सामाजिक, शैक्षणिक, कला, क्रीडा, पत्रकारिता या क्षेत्रात कार्य करणाऱ्या व्यक्तींचा समावेश होता. कलाकार अरुण नलावडे, विद्यावाचस्पती डॉ. मिलिंद भोसले, संस्कृती संवर्धन प्रतिष्ठान संस्थापक मोहन सालेकर या मान्यवरांच्या हस्ते पुरस्कार विजेत्यांना गौरवण्यात आले.

**पश्चिम रेल्वे**  
संयुक्त विभागीय वॉरिंग्ज व्यवस्थापक, मुंबई रेल्वे विभाग, पश्चिम रेल्वे विभागीय रेल्वे व्यवस्थापक, नागपंच विभाग, एनएफआर अनुभाग, मुंबई रेल्वे मुंबई - ४०० ००८.  
काम - मुंबई विभागांमध्ये विविध एनएफआर मधीलगाड्यांवर जाहिरातीचे प्रदर्शन.  
सिलवा कॅटलिंग क्र. | सिलवाची सुरवात (सर्व लॉट्स)  
एनएफआर-एकीकृत-२६-९ | दि. ०२.०६.२६ १५:००:००  
अ. क्र. | लॉट क्र. | ठिकाण / क्षेत्र | ई-सिलवाचा अंतिम दिनांक आणि वेळ  
१ | ADVT-BCT-ADH-OSN-441-26-2 (जाहिरात - स्टेशनच्या जवळ) | अंधेरी स्टेशन येथे अन्वर ठेकर तीन वर्षांचा कालव्यवहार असून व्यवस्थेवर नवे लॉटिंगसाठी मोठ्या प्रमाणात खिडकत होऊ. | १०.१६ | ०२.०६.२६ १५:३०:००  
संपर्क तपशील: इमेलचा क्र.: ०२२६७६४९१२ • ईमेल आयडी: aomadvgbct@gmail.com  
टीप: संभाव्य बोलीदारांना विनंती आहे की, स्वामी अडआरईपीएस वेबसाईट (www.iraps.gov.in) वरील ई-सिलवा लिखित मॉड्यूलस भेट घ्यावी. उपलब्धित कॅटलिंगमध्ये खालील सॉफ्टवेअर तयारित उपलब्ध आहे. 0105  
Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly) | Follow us on: [twitter.com/WesternRly](https://twitter.com/WesternRly)

**MAHATRANSCO** | TENDER NOTICE  
Digitally signed online bids are invited for tender through E-tender process of MSETCL in two-bid system from bidders who are registered Contractors of MSETCL. **RFX No: 7000039968**, Particulars: Engaging Skilled/ Semi Skilled/ Unskilled Manpower on Outsourcing Basis at 400KV RS (O&M) On Padghe, Estimated cost: Rs. 92,08,825/-, EMD: Rs. 92,088/-, Tender cost: Rs. 500/- + GST, Sale period: 16.05.2026 to 01.06.2026. Last Date of submission: 01.06.2026 up to 10:00 Hrs, Date of opening (Tech. bid): 01.06.2026 at 10:30 Hrs. (If possible). Contact person: Executive Engineer, 400KV RS (O&M) Division, Padghe for further details please visit to <https://srm.tender.mahatransco.in>.  
Sd/- Executive Engineer, 400 KV RS (O&M) Division, Padghe

**फॉर्म ए जाहीर उद्घोषणा**  
(भारतीय न्यायी आणि वकिलातीसंबंधीय मंडळ (बॉरिअर वकिलातीसंबंधीय वकिलातीसंबंधीय मंडळ) विभाग, २०१६ या विभागात ६ अन्वये)  
**आयएनए सॉफ्टवेअरसह प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष वेधण्याकरिता**  
संयोजित तालिका  
१. कॉर्पोरेट कॉन्सल्टंटचा नाव | आयएनए सॉफ्टवेअरसह प्रायव्हेट लिमिटेड  
२. कॉर्पोरेट कॉन्सल्टंटचा संपर्कस्थान | २९.०५.२०२६  
३. प्रायव्हेट कॉन्सल्टंटचा उद्देश्य | आयएनए सॉफ्टवेअरसह प्रायव्हेट लिमिटेड  
४. कॉर्पोरेट कॉन्सल्टंटचा उद्देश्य | आयएनए सॉफ्टवेअरसह प्रायव्हेट लिमिटेड  
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६. कॉर्पोरेट कॉन्सल्टंटचा उद्देश्य | आयएनए सॉफ्टवेअरसह प्रायव्हेट लिमिटेड  
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